

1	2	3	4
15.	B.J.P	523, V.P. House	26.9.83
16.	C.P.I	119, V.P. House	30.10.70
17.	C.P.I	201-A, V.P. House	19.11.70
18.	C.P.I	309, V.P. House	6.5.70
19.	Janta Dal	17, V.P. House	15.6.90
20.	Janta Party	418, V.P. House	17.4.78
21.	Janta Party	115, V.P. House	30.1.87
22.	Janta Party	416, V.P. House	31.1.87
23.	AIADMK	16, V.P. House	26.6.92
24.	AIADMK	310, V.P. House	26.6.92
25.	Samajwadi Janta Party	13, Windsor Place	16.4.91
26.	General Secretary Congress (I) in Parliament	C-401, C-402 Albert Square	11.7.79
27.	-do-	781, L.B. Nagar	8.9.88
28.	Congress (I)	STV/181, R.K. Puram	17.10.67
29.	Congress (I)	STV/209, R.K. Puram	30.12.77
30.	Congress (I)	STV/892, R.K. Puram	7.9.67
31.	Congress (I)	896, B.K.S. Marg	17.7.80
32.	Congress (I)	80 H STV/DIZ	21.9.82
33.	Congress (I)	87 T STV/DIZ	20.12.91
34.	Congress (I)	J-556, Mandir Marg	17.7.80
35.	AICC (I)	DI/109, Chankyapuri	7.8.91
36.	Samta Party	220, V.P. House	15.2.95
37.	Congress (I)	45 A/SIV/DIZ	26.10.93

[Translation]

#### Displaced on Bhakra Dam

4001. SHRI BANWARI LAL PUROHIT : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that the persons of the villages surrounding Vilaspur displaced as a result of the Bhakra Dam are agitating for the facilities of potable water, irrigation, roads and bridges;

(b) if so, the details thereof;

(c) whether the people of the villages located around the Bhakra Dam lake are not entitled to pump water from it and Nangal village located on the bank

of the lake still has no electricity; and

(d) if so, the reasons therefor and the time by which the basic facilities are likely to be provided to them ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) to (d) The Bhakra Beas Management Board (BBMB) had fulfilled all its commitments to Government of Himachal Pradesh regarding supply of potable water, roads and bridges. BBMB has been supplying free of cost, 38.8 cusecs of water per day from Gobind Sagar for providing irrigation facilities to lands around Gobind Sagar in Himachal Pradesh and 19.64 cusecs (average) of water for Phase-I and Phase-II of Irrigation Scheme in

Himachal Pradesh from Nangal Dam Reservoir. Besides, BBMB has been considering favourably the proposals as and when made to it by Government of Himachal Pradesh for lifting of water from Bhakra Reservoir/Nangal Pond. Lifting of water by individual from the flowing rivers is, however, not permissible without specific permission.

Provision of electricity to the villages located on the bank of Gobind Sagar is the responsibility of the State Government of Himachal Pradesh.

#### Land Reform Scheme

4002.DR. BALIRAM : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the number of persons benefited under the land reform scheme in Ajamgarh district of Uttar Pradesh; and

(b) the number of persons likely to be benefited by the Scheme during 1997-98 ?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) : (a) and (b) There is no Central Sector or Centrally Sponsored Scheme for land reforms. The concept of land reforms include a large number of activities relating to distribution of land assets, protection of land rights of various categories of owners as well as tenants and sharecroppers etc., which are done under the respective state Acts and by the respective State Governments. As per Entry No. 18 and 45 of the State List in the Seventh Schedule of the Constitution of India, all legislative and administrative jurisdiction relating to aforesaid subjects lie exclusively with the State Governments. The National Government does not collect, keep or monitor the district level figure of achievements under various programmes covered by land reform measures. It is, therefore, not possible to make any statement regarding achievements under various activities falling within the land reform programmes and benefits accrued therefrom in the district of Ajamgarh of U.P. It is also not possible to give any indication about the number of persons likely to be benefited by land-reform programmes in the said district during 1997-98.

#### Displaced Families of Pond Dam

4003.SHRI BANWARI LAL PUROHIT : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that a number of families rehabilitated twenty years back from the surrounding areas of the pong dam returned to Himachal Pradesh after leaving Rajasthan;

(b) if so, whether there is any scheme for rehabilitation of those families who have returned to Himachal Pradesh; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) to (c) Out of about 30,000 families displaced by the construction of Pong Dam, 16100 families were considered eligible for allotment of land in Rajasthan. Out of these, 9195 were initially allotted land in Rajasthan and of these 4329 oustees have since been rehabilitated and are in possession of the land. In compliance of the directions given by the Supreme Court in writ Petition (Civil) No. 439/92. Government of Rajasthan has appointed a District Judge in Rajasthan to review the cases of oustees whose allotment of land was cancelled subsequent to 1.1.92. Central Government has also constituted a Committee under the Chairmanship of Secretary, Ministry of Water Resources with a representative each from the State Governments of Himachal Pradesh and Rajasthan as per aforesaid orders of the Supreme Court inter-alia, to ensure carrying out the recommendations of District Judge and to ensure that all basic amenities are available to the oustee allottees.

[English]

#### Agreement with Germany for Food Processing

4004.SHRI R. SAMBASIVA RAO : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the business delegation from Germany visited India during the month of February 1997 and had offered to invest in food processing projects in India;

(b) if so, whether any agreement between the two countries have been signed; and

(c) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) Yes Sir, a business delegation from Germany had visited India during the month of February, 1997. But during the discussions no specific offer was made by them for investing in food processing projects in India.

(b) No agreement between the two countries was signed in this regard.

(c) Does not arise.